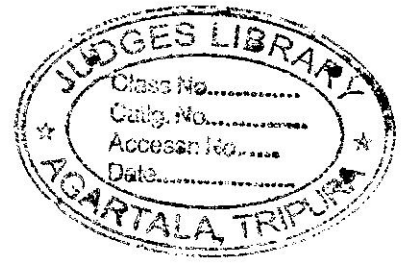




सत्यमेव जयते

Tripura Tribal Areas Autonomous District Council

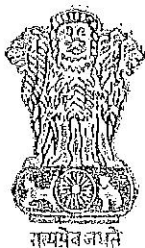


**The Tripura Tribal Areas Autonomous District
Village Committee (Preparation of Electoral Roll)
Rules, 1996**

(As Amended upto 2nd Amendment dt.08-01-2016)



TRIPURA



GAZETTE

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Agartala, Monday, December 30, 1996 A. D. Pausa 9, 1918 S. E.

PART-I—Orders and Notifications by the Government of Tripura
the High Court, Government Treasury etc.

Tripura Tribal Areas Autonomous District Council
Office of the Chief Executive Officer
Khumulwng : West Tripura

No. F. 11(94)/ADC/Law/95.

Dated, Khumulwng, the 8th November, 1996.

NOTIFICATION

The following rules which have been made by the Executive Committee of the Tripura Tribal Areas Autonomous District Council are hereby published in the Tripura Gazette for information.

Tripura Tribal Areas Autonomous District
Village Committee (Preparation of
Electoral Roll) Rules 1996.

In exercise of powers conferred by sub-section (2) of Section 40 of the Tripura Tribal Areas Autonomous District (Establishment of Village Committee) Act, 1994, the Executive Committee hereby makes the following Rules to regulate preparation and publication of Electoral Rolls under the said Act and all other matters relating thereto, namely :—

Short title and
commence-
ment.

1. (1) These Rules may be called the Tripura Tribal Areas Autonomous District Village Committee (Preparation of Electoral Roll) Rules, 1996.
- (2) They shall come into force on and from the date of their publication in the Gazette.

Definition

- (1) In this Rules, unless there is anything repugnant in the subject of context —
- (i) "Act" means the Tripura Tribal Areas Autonomous District (Establishment of Village Committee) Act, 1994.
 - (ii) "Council" means the Tripura Tribal Areas Autonomous District Council.
 - (iii) "Constituency" means a constituency provided under these Rules for the purpose of election to the Village Committee in the Tripura Tribal Areas Autonomous District Council area.
 - (iv) "District Election Officer" means an Officer appointed under rule 4.
 - (v) "Election" includes General Election and bye election to fill up a seat or seats in the Village Committee.
 - (vi) "Electoral Registration Officer" means the Electoral Registration Officer of a Constituency appointed under rule 5 and includes an Asstt. Electoral Registration Officer thereof appointed under rule 6.
 - (vii) "Executive Committee" means the Executive Committee of the Tripura Tribal Areas Autonomous District Council.
 - (viii) "Electoral Roll" means the Electoral Roll prepared under these rules for a constituency.
 - (ix) "Electoral Roll Number of a person means—
 - (a) the serial number of the entry in the electoral roll in respect of the person ;
 - (b) serial number of the part of the electoral roll in which such entry occurs ; and
 - (c) the name and number of the constituency to which the electoral roll relates ;
 - (x) "Form" means a form appended to these rules and includes a manuscript or type written or cyclostyled copy and a translated copy thereof in Bengali ;
 - (xi) "Gazette" means the Tripura Gazette ;
 - (xii) "Government" means Government of Tripura ;
 - (xiii) "Order" means an order published in Gazette ;
 - (xiv) "Section" means a section of the Tripura Tribal Areas Autonomous District (Establishment of Village Committee) Act, 1994.
 - (xv) "State Election Commission" means the State Panchayat Election Commission appointed by the Governor of Tripura under Article 243K of the Constitution of India read with Section 176 of the Tripura Panchayat Act, 1993.
2. The expression used in these rules and not otherwise defined shall have the same meaning as respectively assigned to them in the Act.
3. The Tripura General Clause Act, 1966 shall apply for the interpretation of these rules as it applies for the interpretation of Act of the Legislature of the State of Tripura.

Appointment
of District
Election Officer

4. The State Election Commissioner shall, in consultation with the Executive Committee and State Government designate or nominate a District Election Officer who shall be an Officer of the Government of Tripura.

Provided that the State Election Commissioner may designate or nominate more than one such officer, if the State Election Commissioner is satisfied that the function of the officer cannot be performed satisfactorily by one officer.

(2) Subject to the superintendence, direction and control of the State Election Commissioner, the District Election Officer shall Coordinate and supervise all works in the District or in the area within his jurisdiction in connection with the preparation of the Electoral Rolls for all Village Committees.

(3) The District Election Officer shall also perform such other functions as may be assigned to him by the State Election Commissioner,

Electoral
Registration
Officer.

5. The Electoral Roll for the Village Committee Constituency shall be prepared by an Electoral Registration Officer who shall be such officer of the Government or of a local authority as the State Election Commissioner may, in consultation with the Executive Committee and the State Government designate or nominate in this behalf.

Asstt.
Electoral
Officer.

6. (1) The State Election Commissioner may appoint one or more person as Assistant Electoral Registration Officer to assist any Electoral Registration Officer in the performance of his functions.

(2) Every Asstt. Electoral Registration Officer shall, subject to the control of the Electoral Registration Officer, be competent to perform all or any of the function of the Electoral Registration Officer.

Appointment of
person for
preparation of
electoral roll

7. The Executive Committee when so requested by the State Election Commissioner shall make available the services of staff of TTAADC as may be necessary for preparing the electoral rolls in respect of any constituency or constituencies of Village Committee.

Electoral Rolls

8. For each constituency; there shall be an electoral roll showing the names of the persons qualified to vote. Electoral roll shall be prepared in accordance with the provisions of these rules under the superintendence, direction and control of the State Election Commissioner for Village Committees.

Right to Vote.

9. (1) Except as provided in these rules, every person whose name is for the time being entered in the electoral roll of any constituency shall be entitled to vote at an election in that Constituency ;

Provided that no person shall vote at an election in any constituency, if he—

- (a) has been adjudged by a competent court to be of unsound mind ;
- (b) has voluntarily acquired the citizenship of a foreign State or
- (c) has been sentenced by a Criminal Court for an electoral offence punishable under these rules or has been disqualified under any other law from exercising any other right on account of corrupt practices in connection with an election and six years have not elapsed from the date of such sentence or disqualification, provided that the disqualification under these clause may, at any time be removed by the Governor if he thinks fit.

10. No person shall vote at an election in more than one constituency notwithstanding that his name may have been registered in the electoral roll for more than one constituency, and if a person votes in more than one constituency, his votes in all such constituencies shall be void.

(2) No person shall at any election, vote in the same constituency more than once notwithstanding that his name may have been registered in the electoral roll for that constituency more than once and if he does so vote, all his votes in that constituency shall be void.

Notification regarding programme for preparation of electoral roll.

(3) No person shall vote at any election if he is confined in prison whether under a sentence of imprisonment or otherwise or is under the lawful custody of the police.

(4) Every elector shall have the right to cast one vote and no more to any one candidate at an election.

11. (1) A person shall be disqualified for registration in an electoral roll if he.

Disqualification for registration in the electoral roll.

- (a) is not a citizen of India ;
- (b) is of unsound mind or insolvent and stands so declared by a Competent Court ; or
- (c) is for the time being disqualified from voting under the provision of any law relating to corrupt practices and other offences in connection with election.

(2) The name of any person who becomes as disqualified after registration shall forthwith be struck off from the electoral roll in which it is included;

Provided that that name of any person struck off from the electoral roll of a constituency by reason of disqualification under clause (c) of sub-rule (1) shall forthwith be reinstated in that roll if such disqualification is, during the period of such roll is in force, removed under any law authorising such removal.

No person to be registered in more than one constituency.

Condition of registration.

Notification regarding programme for preparation of electoral roll.

Preparation of electoral rolls and draft Publication thereof.

12. No person shall be entitled to be registered in the electoral roll for more than one constituency.

13. Subject to the foregoing provision of this rule every person—who—

- (a) is not less than 18 years of age on qualifying date ; and
- (b) is ordinarily resident in a constituency of the Village Committee; shall be entitled to be registered in the electoral roll for the constituency.

14. (1) The State Election Commissioner for Village Committee shall in consultation with the Executive Committee and State Government, draw up the programme for publication of electoral rolls in draft and for final publication of other matter relating to the preparation of electoral rolls.

(2) The State Election Commissioner shall, in relation to the preparation of electoral roll for any constituency or as the case may be, constituencies of the Village Committee specify, by notification in the Gazette—

- (a) the date for publication of electoral rolls in draft ;
- (b) the last date for filing claims and objection which shall not be earlier than the seventh day of the date of publication of the electoral roll in draft under clause (a) ;
- (c) the period of disposal of claims and objections ; and
- (d) the date of final publication of the electoral rolls '

Provided that if the State Election Commissioner considers it expedient so to do, for sufficient reasons, extend the period for lodging of claims and objections, period for disposal of such claims and objections and may also make consequential changes with respect to the date for final publication of the electoral rolls.

15. (1) Subject to the provisions of these rules, so much of the electoral rolls of any Assembly Constituency or, as the case may be, Assembly Constituencies, for the time being in force, as relates to the area composed within the Autonomous District, shall be the electoral rolls for the election of the members of the Village Committee.

(2) So much of the electoral rolls for any Assembly Constituency, or, as the case may be, Assembly Constituencies for the time being in force, as to the area comprised within a constituency, shall be the electoral rolls for the election of a member of a Village Committee from that constituency.

(3) The electoral roll for each constituency of the Village Committee shall be prepared by Electoral Registration Officer nominated/ designated for that constituency.

(4) For the purpose of the preparing the electoral roll of each constituency of the Village Committee electoral rolls of any Assembly Constituency, or, as the case may be, Assembly Constituencies, shall be split up in such manner as the Electoral Registration Officer may consider fit, proper and necessary.

(5) Electoral rolls of each constituency of the Village Committee may be divided into convenient parts which shall be numbered consecutively and shall be prepared in Form 1 in Bengali or if so directed by the Executive Committee in any other language,

Provided that wherever necessary, the split up rolls referred to in sub-rule (4) may be consolidated and in such event the Serial number of the electors be re-numbered so as to ensure consecutive serial numbers of the electors of constituency.

(6) The Electoral Registration Officer shall publish the roll for a constituency or, as the case may be, constituencies of the Village Committee in draft by making a copy thereof available for inspection and displaying the notice in Form 2—

- (a) at his office and at such places in the constituency as may be specified by him for the purpose, if his office is outside the constituency:

Provided that such electoral rolls may be published in draft either printed or otherwise as may be directed by the State Election Commissioner.

Provided further that such publication of electoral rolls in draft shall be made on the date appointed by the State Election Commissioner for Village Committee under Rule-14.

(7) As soon as the electoral rolls for a constituency are published in draft in accordance with the provisions of sub-rule (6) the Electoral Registration Officer shall also give publicity as widely as possible by beat of drum or otherwise within the constituency that the electoral rolls have been published and may be inspected at his office during office hours on all working days and may also state in the notice in Form-2, the other places at which the electoral rolls may be inspected

Provided that if any public holiday intervenes between the date of publication of electoral rolls, and the last date for filing claims and objections fixed under Rule-14 the electoral rolls shall be kept ready for inspection by the public even on such public holiday between the hours of 10 A.M. and 5 P.M.

Claims and
objection.

16. (1) Every claim for the inclusion of a name in the electoral roll shall be—

- (a) in Form 3; and
(b) signed by the person desiring his name to be included in the electoral roll :

Provided that no claim for inclusion of a name in the electoral roll of constituency shall be entertained except on the ground that the name of the person appears as an elector in that part of electoral roll of the Assembly Constituency of the Village Committee.

- (2) Every objection to an entry in the electoral roll shall be :
 - (a) in Form 4 ; and
 - (b) Preferred by a person whose name is already included in that roll :

Provided that no objection for exclusion of any name from the electoral rolls shall be entertained except on the ground that such name has been included in the electoral roll of a constituency of the Village Committee, though such name does not appear in the related electoral roll of the Assembly Constituency

- (3) Every objection to a particular or particulars in an entry in the electoral rolls shall be—
 - (a) in Form 5 ; and
 - (b) preferred only by the person to whom that entry relates.

Manner of lodging claims and objections.

17. Every claim or objection shall be presented either to the Electoral Registration Officer or to such other Officer as may be designated by him in this behalf before the last date fixed by the State Election Commissioner under clause (b) of sub-rule (2) of Rule 14 :

Provided that any claim or objection which is not lodged within the period or in the form and manner herein specified shall be rejected by the Electoral Registration Officer.

Procedure for disposal of claims and objections.

18. (1) Every Officer designated under Rule 17, shall forward the claims and objections presented before him to the Electoral Registration Officer with such remarks as he considers proper.

(2) If the Electoral Registration Officer is satisfied as to the validity of any claim or objection, he may allow it without further inquiry, provided there is no demand in writing for holding an inquiry in the matter.

(3) Where the claim and objection is not disposed of under sub-rule (2) the Electoral Registration Officer shall fix the place, date and time of hearing of claims and objections and shall give notice of hearing—

- (a) in the case of claim, to the claimant in Form 6 ;
- (b) in the case of an objection to the inclusion of a name, to the objector in Form 7 and to the person objected to in Form 8 , and
- (c) in the case of an objection to a particular or particulars in any entry, to the objector in Form 9.

(4) Notice under sub-rule (3) may be given either personally or by registered post or by affixing it to the persons residence or last known residence within the constituency.

(5) On the date fixed for hearing or to which the hearing may be adjourned, the Electoral Registration Officer shall hold a summary inquiry into the claims, or as the case may be, objections, and after considering any evidence as may be adduced shall pass orders either allowing or disallowing the claims or as the case may be the objections.

Inclusion of names in the electoral rolls inadvertently omitted.

If it appears to the Electoral Registration Officer that owing to inadvertence or error or otherwise during preparation of electoral rolls, the names of electors appearing in the electoral rolls, for any Assembly Constituency and covered by a constituency of the Village Committee have been left out of the roll and that remedial action should be taken under this rule, the Electoral Registration Officer shall prepare a list of the names and the details of such electors and exhibit a copy of the list together with a notice in his office stating the date on which and the time and place at which the inclusion of these names in the electoral roll will be considered. After considering verbal or written objection, if any, the Electoral Registration Officer shall decide whether all or any of the names should be included in the electoral rolls and shall pass order accordingly.

Final publication of electoral Roll

19. (1) The Electoral Registration Officer shall thereafter
- (a) prepare a list of amendment to carry out his decisions under sub-rule (2) and (5) of Rule 18 and under Rule 17 and correct any clerical or printing error or other inaccuracies subsequently discovered in the electoral rolls.
 - (b) publish the roll together with the lists of amendments, by making a complete copy thereof available for inspection and displaying a notice in Form 10 at his office, and
 - (c) subject to such general or special direction as may be given by the State Election Commissioner for Village Committee, supply free of cost, two copies of the Electoral Rolls as finally published with the lists of amendments, if any to every political party for which a symbol has been exclusively reserved by the Election Commissioner of India
- (2) On such publication, the rolls together with the list of amendments shall be the electoral rolls of the constituency.

Claim for inclusion of name after final publication.

20. (1) Any person whose name is not included in the electoral rolls of a constituency may apply to the Electoral Registration Officer for inclusion of his name in that roll in Form-3 along with a fee of rupee one provided that no application for inclusion of a name in the electoral roll shall be entertained under this rule except on the ground that the name of the applicant has not been included in the electoral roll of the constituency of the Village Committee though his name appears as an elector in the related electoral roll of the Assembly Constituency which for the time being is in force.

(2) The Electoral Registration Officer shall immediately on receipt of such application direct that one copy thereof be posted in some conspicuous place in his office, together with a notice inviting objection to such inclusion within a period of seven days from the date of such posting.

(3) The Electoral Registration Officer shall, as soon as may be, after the inquiry of the period specified in sub-rule (2) consider the objections, if any, received by him and shall, if satisfied that the applicant is entitled to be registered as an elector, direct this name to be included therein.

(4) No amendment by way of inclusion of a name in the electoral roll shall be made under this rule and no direction for inclusion of a name in the electoral roll of a constituency shall be given after the last date for making nomination for an election in the constituency and before the completion of that election.

Correction of error in roll after final publication.

21. If the Electoral Registration Officer for Constituency on an application made to him or in his own motion, is satisfied after such inquiry as he thinks fit, that any entry, in electoral roll of the constituency is erroneous or defective in any particular, the Electoral Registration Officer may, subject to such general or special direction as may be given by the State Election Commissioner, take such action as is necessary to remove the defects.

Provided that no amendment shall be made under this rule and no direction for inclusion of a name or deletion of name shall be given after the last date for making nomination for an election in the constituency and before the completion of that election.

Appeal

22. (1) An appeal shall lie before the District Election Officer from order of the Electoral Registration Officer made under rule.

(2) Every appeal under this rule shall be—

(a) in the form of memorandum signed by the applicant,

(b) accompanied by a certified copy of the order appealed from :

(c) presented to the District Election Officer within a period of seven days from the date of the order appealed from, and

(d) accompanied by a fee of Rs. 2/- only in cash or money order receipt showing remittance of the fee.

(3) The District Election Officer may call for the records and after hearing the parties may either allow or reject the appeal,

Provided that the District Election Officer shall not make any order for amendment of the electoral roll or make any direction for inclusion of a name in or deletion of a name from the electoral roll after the last date for making nomination for an election in the Constituency and before the completion of the election.

Jurisdiction
of Civil Courts
barred.

23. No Civil Court shall have jurisdiction—

- (a) to entertain or adjudicate upon any question whether any person is or is not entitled to be registered as an elector in an electoral roll for a Constituency of the Village Committee, or
- (b) to question the eligibility of any action taken by, or under the authority of the Electoral Registration Officer or of any decision given by any authority appointed under these rules for the preparation of any such electoral roll.

FORM NO. 1

(See Rule 15 (5))

District : Tripura Sub-Division
 Block - Name of the
 Area/Para Constituency No. Village Committee ...
 (Constituency).

Part No.

Sl. No.	Name of Elector	Name of father/ mother/Husband	Male Female	Approximate age (as on)
1.				
2.				
3.				
4.				
5.				
6.				

Total number of electors in the family

The above statements are true to my knowledge

Signature of the Enumerator

Dated

Signature/thumb impression of the Head of the family or adult member of the family,

FORM—2 (See Rule 15 (6))

Electoral Roll 19
 District Tripura Sub-Division
 Block Constituency No. Name of the
 Village Committee ...
 Constituency
 Area/Para Part No.
 Serial No. of Electors

Sl. No.	Name of Electors	Name of father/ mother/husband of the elector	Male/ Female	Age (Approx) as on

FORM-2
(See Rule 15 (6))

Notice of publication of electoral roll in draft

* Serial number of voter, name of voter, name of father or husband of voter whether the voter is male or female and the approximate age of voter are indicated in column 1, 2, 3, 4 & 5 respectively.

To

The Electors of the Constituency.

Notice is hereby given that the electoral roll has been prepared in accordance with the Tripura Tribal Areas Autonomous District Council (Constitution and election) Rules 1985, and a copy thereof is available for inspection at my office, and at

during office hours.

If there be any claim for the inclusion of a name in the rules or any objection to the inclusion of a name of any objection to particulars in any entry, it should be lodged on or before the... 19... in Form 3, 4 or 5 as may be appropriate,

Every such claim or objection should either be presented in my office or to... not later than the aforesaid date

Electoral Registration Officer

Address

Date

Form - 3

(See Rule 16 (a))

Claim application for inclusion of Name

To

The Electoral Registration Officer,

Constituency.

Sir,

I request that my name be included in the electoral roll for the above constituency in Part No _____ relating to _____

My name (in full) _____

My father's/Mother's/Husband's name _____

particulars of my place of residence are :

House No. _____

Street/Mahalla _____

Town/Village _____

Post Office _____

Police station/Tehsil/Taluk _____

District _____

I hereby declare to the best of my knowledge and belief,

- i) that I am a citizen of India;
- ii) that I am ordinarily resident at the address given above;
- iii) that I have not applied for the inclusion of my name in electoral roll for any other constituency;
- iv) that my name has not been included in the electoral roll for this or any other constituency;
- v) that I am registered as a voter in serial number _____ of Part No, _____ of _____ Assembly Constituency.

Place _____

Date _____

Signature of thumb impression
of claimant.

FORM-4
(See Rule 16 (2)(a))
Objection to inclusion of name

To

The Electoral Registration Officer, ...
... Constituency ...

Sir,

I object to the inclusion of the name of ... —at serial
No. ... in part... of the electoral roll for
the following reasons.—

...
...
...

I hereby declare that the facts mentioned above are true to the best of
my knowledge and belief.

My name has been included in the electoral roll for this constituency
as follows :—

Name in full— — — — —
Father's/Husband's/Mother's name — — — — —
Serial No. — — — — —
Part No. — — — — —

Signature/thumb impression of objector
(Full postal address) — — —

Place— — — — —
Date— — — — —

FORM-5
(See Rule 16(3)(a))

Objection to particulars in any entry.

To

The Electoral Registration Officer,

Constituency,

Sir,

I submit that the entry relating to myself which appears at serial
No. --- in part --- of that electoral roll
as --- is not correct. It should
be corrected to read as follows ---

Place ---

Date -- --

Signature of thumb impression of
the Elector.

ORIGINAL

To be served on the claimant

FORM-6

(See Rule 18 (3) (a))

Notice of hearing of a claim

To

Take notice that your claim for the inclusion of your name in the
electoral roll will be heard at .. (place) at...
O'clock on the .. day of... ..19...

You are directed to be present at the hearing with such evidence as you
may like to adduce.

Electoral Registration Officer

Constituency (Address)

Certificate of service of notice
Received notice of the date of hearing.

Date... Signature of claimant

Certified that the notice on the claimant has been duly served by me
this... day of... on (name)...
personally/by affixation on residence

Place...

Date... Serving Officer

N.B. If this notice served by post, attach the receipt here.

DUPLICATE OFFICE COPY

FORM-6

(See Rule 18 (3) (a))

Notice of hearing of claim

To

(Full name and address of claimant)

Take notice that your claim for the inclusion of your name in the
electoral roll will be heard at... (Place) at...
O'clock on the..... day of... 19...

You are directed to be present at the hearing with such evidence as
you may like to adduce.

Electoral Registration Officer

... - ...

Constituency (Address)

Date... ..

ORIGINAL
TO BE SERVED ON THE OBJECTOR

FORM 7

(See Rule 18 (3) (b)

Notice to the Objector on the hearing of an
objection against the inclusion of a name.

To

(Full name and address of objector)
Take notice that your objection to the inclusion of the name of
... .. will be heard at (place) at ...
O' Clock on the day of ... 19 ...

You are directed to be present at the hearing with such evidence as you
may like to adduce.

Electoral Registration Officer
... .. Constituency
(Address)

Date

Certificate of service of Notice
Received Notice of the date of hearing.

... ..
(Objector)

Certified that the notice on the objector has been duly served by me this
— — — — day of — — — — on (name) — — —
personally/ by affixation on residence.

Place — — — —

Date — — — —

Serving Officer

N. B. If this notice is served by post, attach the receipt here.

DUPLICATE
OFFICE COPY

FORM—7
(See Rule 18 (3) (b))

Notice of the objector on the hearing of an objection
against the inclusion of name.

To
(Full name and address of objector) — — — — —
— — — — —

Take notice that your objection for the inclusion of your name—
— — — — — will be heard at — — — (Place)
at — — — — — O' clock on the — — — day of —
19 — — — You are directed to be present at the hearing with such
evidence as you may like to adduce.

Electoral Registration Officer
— — — Constituency
Date — — — address — — —
Place — — —

ORIGINAL

To be served on the person
objected to

FORM 8
(See Rule 18 (3) (b))

Notice to the person objected to on the hearing of and objection against the
inclusion of his name.

To
(Full name and address of person objected to) — — — — —
— — — — —
— — — — —

Take notice that the objection to the inclusion of your name at serial
No. — — — in part No. — — — of the electoral
roll for — — — Constituency filed by (full name and
address of the objector) — — — will be
heard at — — — (Place) at — — — O'clock
on the — — — day of — — — 19 — — —

You are directed to be present at the hearing with such evidence as
you may like to adduce.

The grounds of objections (in brief) are :

- (a)
- (b)
- (c)

Electoral Registration Officer
— — — Constituency
Date — — — (Address) — — —

Certificate of serving of notice
Received notice of the date of hearing

Date— — — — — Person object to

Certified that the notice on the person, the entry relating to whose name
has been objected to, has been duly served by me this day of — —
... .. on (name) — —
— — — — —
Serving Officer

Place — — — — —
Date — — — — —

N. B. If this notice is served by post attach the receipt here.

DUPLICATE
OFFICE COPY

FORM-8
(See Rule 18 (3) (b))

Notice to the person objected to on the hearing of an objection against
the inclusion of his name.

To
(Full name and address of person objected to) —

Take notice that the objection to the inclusion of your name at— —
— — —serial No. — — —of the electoral roll for
— — —Constituency field by (Full name and address of objects)
— —will be heard at — — (Place) at — —
— —O' clock on the— — day of — — 19— —

You are directed to be present at the hearing with such evidence as you
may like to adduce. The grounds of objection (in brief) are (a)
(b)— — (c) — —

Electoral Registration Officer
— — — Constituency
(Address) — — —
Date. — — —

ORIGINAL

To be served on the objector

FORM—9

(See Rule 18 (3) (c))

Notice of hearing of an objection to particulars in any entry.

To
(Full name and address of objector)
— — — — —
— — — — —

Take notice that your objection to certain particulars in the entry relating
to you will be heard at — — (Place) at — — O' clock on the
day of — — 19— —

You are directed to be present at the hearing with such evidence as you
may like to adduce.

Electoral Registration Officer
Constituency

Date. (Address)

CERTIFICATE OF SERVICE OF NOTICE

Received notice of the date of hearing

Date. (Objector)

Certified that the notice on the objector has been duly served by me this
— — — day of — — — on (name) — — —
personally/by suffixation on residence.

Place— — —
Date— — — (Serving Officer)

N. B. This notice is served by post, attach the receipt here.

TRIPURA



GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Wednesday, January 4, 2006 A. D. Pausa 14, 1927 S. E.

PART-I—Orders and Notifications by the Government of Tripura,
the High Court, Government Treasury etc.

**TRIPURA TRIBAL AREAS AUTONOMOUS DISTRICT COUNCIL
OFFICE OF THE CHIEF EXECUTIVE OFFICER
KHUMULWNG : : TTAADC**

No.F.40/ADC/DEV/VC/05/P-I/2163-700

Dated, Khumulwng, the 31st December, 2005.

NOTIFICATION

In exercise of powers conferred by sub-section 2 of section 40 of the Tripura Tribal Areas Autonomous District (Establishment of Village Committee) Act 1994, the Executive Committee of the TTAADC hereby makes the following Rules.

Short title and commencement :-

1. This Rule may be called the Tripura Tribal Areas Autonomous District Village Committee (Preparation of Electoral Roll first amendment) Rules, 2005.
2. They shall come into force on and from the date of publication in the Official gazette.
3. In the Principal Rule after Rule 15, a new Rule numbered 15A shall be inserted as follows :-

"Notwithstanding anything contained in the provisions of these Rules the state election commissioner may make necessary modification in the Forms prescribed herein, by notification in the official gazette and on such modification the existing Forms shall be deemed to have been duly amended".
4. In page 11 of the principal Rule Form 2 shall be renumbered and by the number 1A.

By order of the District Council,

S. K. RAKESH
Chief Executive Officer,
TTAADC

TRIPURA GAZETTE



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**PART—I— Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.**

**TRIPURA TRIBAL AREAS AUTONOMOUS DISTRICT COUNCIL
OFFICE OF THE CHIEF EXECUTIVE OFFICER
TTAADC, KHUMULWNG.**

NO-F. 40 (28)(Vol-1)/ADC/VDC/2011/683

Dated : 23, December, 2015

NOTIFICATION

In exercise of the power conferred by sub-section (1) and (2) of Section 40 of the Tripura Tribal Areas Autonomous District (Establishment of Village Committee) Act, 1994, the Executive Committee of the Tripura Tribal Area Autonomous District Council hereby makes the following Rules to further amend the Tripura Tribal Areas Autonomous District Village Committee (Preparation of Electoral Roll) Rules, 1996, namely:-

Short title and Commencement 1. (1) These Rules may be called the Tripura Tribal Areas Autonomous District Village Committee (Preparation of Electoral Roll) (Second Amendment) Rules, 2015.

(2) They shall come into force on the date on which it is published in the Tripura Gazette.

Amendment of sub-rule (4) of Rule 10.

2. In the Tripura Tribal Areas Autonomous District Village Committee (Preparation of Electoral Roll) Rules, 1996 (hereinafter referred to as the "Principal Rules) in sub-rule (4) of Rule 10 after the words "to any one candidate" and before the words "at an election" the words "or not to vote for any candidate" shall be inserted.

By order of the District Council


Chief Executive Officer,
TTAADC, Khumulwng.